

Directorate General of Foreign Trade
UdyogBhawan
DES-V Section

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The NC Meeting No.24/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 23.02.2017 and actually held on 09.03.2017 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri J.D. Giri, Vice President	AEPC
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.23/AM-17 dated 16.02.2017 actually held on 02.03.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.24/AM-17 dated 23.02.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 24/84-ALC3/2016 **MEETING DATE** : 23.02.2017

Case No.: 8/4/84-ALC3/2016	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
1 HQ File :01/84/050/00032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:0710109820 16.05.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda and noted that the third reminder has been issued to RA, Bangalore on 08.03.2017 by post to furnish the hard copy of three set of application of the firm. The reply is not received so far. NC decided to the case for re-listing on 13.04.2017.			

Case No.: 26/8/84-ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
2 HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through e.mail to submit the CAD and Measurement chart of the product. The reply is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.			

Case No.: 16/18/84-ALC3/2016	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
3 HQ File :01/84/050/00297/AM17/	RLA File :02/24/040/00189/AM16/	Lic.No/Date:0210206747 09.06.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 13.02.2017 to the firm to indicate the total weight of the export product indicating weight of each helmet. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.			

4 Case No.: 15/18/84-	Party Name:UDYOGI	Meet No/Date:24/84-	Status
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ALC3/2016	SAFETY APPLIANCES PRIVATE LIMITED	ALC3/2016 23.02.2017	Deferred
HQ File :01/84/050/00296/AM17/	RLA File :02/24/040/00184/AM16/	Lic.No/Date:0210206746 09.06.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 13.02.2017 to the firm to indicate the total weight of the export product indicating weight of each helmet. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.			

Case No.:5/10/84-ALC3/2016	Party Name:ALOK INDUSTRIES LIMITED.	Meet No/Date:24/84- ALC3/2016 23.02.2017	Status Deferred
HQ File :01/84/050/00181/AM17/	RLA File :03/94/040/00250/AM17/	Lic.No/Date:0310806290 15.07.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 by post to furnish the net content of input in export, individual content quantity wise import and final product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.			

Case No.:9/12/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2016 23.02.2017	Status:Reject
HQ File :01/84/050/00200/AM17/	RLA File :08/24/040/00141/AM17/	Lic.No/Date:0810138304 18.07.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 03.11.2016 through e.mail to furnish the following : <ol style="list-style-type: none"> 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc. 2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification. 3. Sketch of the garment with marking. 4. CAD of the garment with efficiency. The reply is not received from the firm. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:10/12/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2016 23.02.2017	Status:Reject
HQ File :01/84/050/00201/AM17/	RLA File :08/24/040/00143/AM17/	Lic.No/Date:0810138310 19.07.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following : <ol style="list-style-type: none"> 1. Measurement of export item provided by the buyer, indicating export order Number, style number etc. 2. Calculation sheet for computing the quantity of consumption of import item per piece of export 			

item with justification.

3. Sketch of the garment with marking.

4. CAD of the garment with efficiency.

The reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:16/12/84-ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2016 23.02.2017	Status:Reject
HQ File :01/84/050/00207/AM17/	RLA File :08/24/040/00142/AM17/	Lic.No/Date:0810138309 19.07.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 05.10.2016 through email to furnish the following:

1. Measurement of export item provided by the buyer, indicating export order Number, style number etc.
2. Calculation sheet for computing the quantity of consumption of import item per piece of export item with justification.
3. Sketch of the garment with marking.
4. CAD of the garment with efficiency.

Reply is not received from the firm. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:28/12/84-ALC3/2016	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:24/84- ALC3/2016 23.02.2017	Status Deferred
HQ File :01/84/050/00219/AM17/	RLA File :02/24/040/00088/AM17/	Lic.No/Date:0210206882 10.08.2016	Defer Date: 13.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 by post to furnish the CAD and CAM of the product in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.

Case No.:29/12/84-ALC3/2016	Party Name:PRIMO FASHIONS,	Meet No/Date:24/84- ALC3/2016 23.02.2017	Status Deferred
HQ File :01/84/050/00220/AM17/	RLA File :32/24/040/00015/AM17/	Lic.No/Date:3210077953 11.08.2016	Defer Date: 13.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the all items of CAD with specific Style nos alongwith Measurement Chart in this case. The case stands deferred for re-listing on 13.04.2017.

Case No.:21/12/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:24/84- ALC3/2016 23.02.2017	Status Deferred
HQ File	RLA File	Lic.No/Date:3510045009	Defer Date:

:01/84/050/00212/AM17/	:35/24/040/00025/AM17/	17.08.2016	13.04.2017
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.

Case No.:1/12/84-ALC3/2016	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status:Withdrawn
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12 HQ File :01/84/050/00192/AM17/ RLA File :30/24/040/00019/AM17/ Lic.No/Date:3010103830
29.08.2016

Decision: Committee considered the case as per agenda and observed that RA, Ludhiana has informed on 27.02.2017 that the Adv. Authorisation No. 3010103830 dated 29.08.2016 was issued on repeat basis under para 4.12 (a) (vi) of current Hand Book of Procedure. Accordingly, Committee decided to withdrawn the case.

Case No.:23/18/84-ALC3/2016	Party Name:STAND21 EXPORTS (INDIA) PVT LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status:Deferred
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13 HQ File :01/84/050/00304/AM17/ RLA File :04/24/040/00082/AM17/ Lic.No/Date:0410162244
02.09.2016 Defer Date: 13.04.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP on 22.12.2016 to the firm to furnish the following information :

1. Complete calculation indicating the requirement of raw material (both imported & indigenous) for manufacture of each show and for different sizes.
2. To clarify whether export product will be Gents Half Boot (SION G-9) /Long Boot (SION G-10) or simply leather show (SION G-14) and also how the requirement of inputs given in the SION are different in this case.
3. Past production of item of export vis-a vis consumption of raw materials, both imported & indigenous, during the past three years, duly certified by a Chartered Accountant.

Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.

Case No.:5/18/84-ALC3/2016	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status:Approved
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14 HQ File :01/84/050/00286/AM17/ RLA File :03/94/040/00488/AM17/ Lic.No/Date:0310807617
06.09.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 5% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/18/84-ALC3/2016	Party Name:VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status:Deferred
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15 HQ File :01/84/050/00289/AM17/ RLA File :03/95/040/00207/AM16/ Lic.No/Date:0310807808
15.09.2016 Defer Date: 13.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the

deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the manufacturing process and CAD of the product. Reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.

16	Case No.:19/20/84-ALC3/2016	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status:Approved
	HQ File :01/84/050/00362/AM17/	RLA File :05/24/040/00300/AM17/	Lic.No/Date:0510399790 21.09.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

17	Case No.:35/20/84-ALC3/2016	Party Name:J.D.APPARELS PVT. LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00378/AM17/	RLA File :05/23/040/00276/AM17/	Lic.No/Date:0510399815 22.09.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the manufacturing process of yarn to garments with stage wise wastage, measurement chart alongwith CAD of the product in this case. The case stands deferred for re-listing on 13.04.2017.				

18	Case No.:29/20/84-ALC3/2016	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 08.03.2017 through by post to furnish the justification of requirement of higher wastage in this case. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.				

19	Case No.:26/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00369/AM17/	RLA File :05/24/040/00311/AM17/	Lic.No/Date:0510399975 03.10.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

20	Case No.:6/18/84-ALC3/2016	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File	RLA File	Lic.No/Date:3210077997	Defer Date:

:01/84/050/00287/AM17/	:32/24/040/00021/AM17/	04.10.2016	13.04.2017
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 01.02.2017 through email to furnish the stage wise wastage, manufacturing flow chart and CAD of all made up of the product. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.

Case No.:62/20/84-ALC3/2016	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
21 HQ File :01/84/050/00405/AM17/	RLA File :04/24/040/00114/AM17/	Lic.No/Date:0410162348 05.10.2016	Defer Date: 13.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement chart, Manufacturing process alongwith stage wise wastage of the product in this case. The case stands deferred for re-listing on 13.04.2017.

Case No.:24/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
22 HQ File :01/84/050/00367/AM17/	RLA File :05/24/040/00313/AM17/	Lic.No/Date:0510400059 06.10.2016	Defer Date: 13.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.

Case No.:30/20/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
23 HQ File :01/84/050/00373/AM17/	RLA File :05/24/040/00323/AM17/	Lic.No/Date:0510400110 17.10.2016	Defer Date: 13.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.

Case No.:33/20/84-ALC3/2016	Party Name:SIPL TEXTILES PVT.LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
24 HQ File :01/84/050/00376/AM17/	RLA File :05/24/040/00315/AM17/	Lic.No/Date:0510400157 19.10.2016	Defer Date: 13.04.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the justification of higher wastage of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.

25 Case No.:16/20/84-ALC3/2016	Party Name:SUPREME NONWOVEN INDUSTRIES	Meet No/Date:24/84-ALC3/2016	Status Deferred
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	PVT LTD	23.02.2017	
HQ File :01/84/050/00359/AM17/	RLA File :03/95/040/00553/AM17/	Lic.No/Date:0310808585 20.10.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that reply received from the firm on 17.02.2017. NC decided ask the firm to furnish the item wise details as the firm's reply is not sufficient as desired by NC and deferred the case for re-listing on 13.04.2017.			

26	Case No.:22/20/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 13.04.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 through e-mail to furnish the CAD, Justification of fabric requirement of the product. The reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.				

27	Case No.:36/20/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00379/AM17/	RLA File :08/24/040/00297/AM17/	Lic.No/Date:0810138963 25.10.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to appear before NC on 13.04.2017 to explain their case alongwith photograph of manufacturing process and stage wise wastage of the product in this case. The case stands deferred for re-listing on 13.04.2017.				

28	Case No.:19/18/84-ALC3/2016	Party Name:AUGUSTAN KNITWEAR PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Approved
	HQ File :01/84/050/00300/AM17/	RLA File :32/24/040/00022/AM17/	Lic.No/Date:3210078010 26.10.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

29	Case No.:5/16/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00279/AM17/	RLA File :07/24/040/00234/AM17/	Lic.No/Date:0710110601 28.10.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Bangalore. NC decided to call the three set of application from RA, Bangalore. The case stands deferred for re-listing on 13.04.2017.				

30	Case No.: 21/20/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00364/AM17/	RLA File :05/23/040/00350/AM17/	Lic.No/Date:0510400316 28.10.2016	Defer Date: 13.04.2017
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.02.2017 to furnish the CAD of the product. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.			

31	Case No.: 55/20/84-ALC3/2016	Party Name:UNITED LEASING AND INDUSTRIES LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Approved
	HQ File :01/84/050/00398/AM17/	RLA File :05/24/040/00375/AM17/	Lic.No/Date:0510400361 04.11.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 7% wastage on net content in the export product. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

32	Case No.: 23/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 13.04.2017
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.			

33	Case No.: 24/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status: Approved
	HQ File :01/84/050/00430/AM17/	RLA File :02/24/040/00147/AM17/	Lic.No/Date:0210207130 11.11.2016	
	Decision: Committee considered the case as per agenda alongwith other relevant papers. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

34	Case No.: 14/18/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00295/AM17/	RLA File :07/24/040/00252/AM17/	Lic.No/Date:0710110678 23.11.2016	Defer Date: 13.04.2017
	Decision: Committee considered the case as per agenda and observed that the hard copy of the application			

has not yet received from RA, Bangalore. The case stands deferred for re-listing on 13.04.2017.

35	Case No.:50/20/84-ALC3/2016	Party Name:HIGH PERFORMANCE TEXTILES PVT.LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00393/AM17/	RLA File :05/23/040/00356/AM17/	Lic.No/Date:0510400451 24.11.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to ask the firm to furnish the net content of each items of export in this case. The case stands deferred for re-listing on 13.04.2017.				

36	Case No.:37/22/84-ALC3/2016	Party Name:SURYA TEXTECH,	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00443/AM17/	RLA File :22/24/040/00077/AM17/	Lic.No/Date:2210015599 24.11.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

37	Case No.:29/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith stage wise wastage in this case. The case stands deferred for re-listing on 13.04.2017.				

38	Case No.:30/22/84-ALC3/2016	Party Name:CITRUS FASHIONS PRIVATE LIMITED.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Approved
	HQ File :01/84/050/00436/AM17/	RLA File :02/24/040/00157/AM17/	Lic.No/Date:0210207149 25.11.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case on net to net basis. RA concern may take necessary action subject to compliance of other usual conditions.				

39	Case No.:6/22/84-ALC3/2016	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00412/AM17/	RLA File :03/95/040/00646/AM17/	Lic.No/Date:0310809395 29.11.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida and DIPP for their comments. NC decided to ask the firm to furnish the net content of each items in exports in this case. The case stands deferred for				

re-listing on 13.04.2017.

40	Case No.:22/22/84-ALC3/2016	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00428/AM17/	RLA File :02/24/040/00168/AM17/	Lic.No/Date:0210207159 30.11.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith stage wise wastage in this case. The case stands deferred for re-listing on 13.04.2017.				

41	Case No.:53/20/84-ALC3/2016	Party Name:NOORVEER CREATIONS PVT. LTD	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00396/AM17/	RLA File :05/24/040/00424/AM17/	Lic.No/Date:0510400550 30.11.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reply of the firm has been received on 15.02.2017. NC decided to defer the case for re-listing on 13.04.2017.				

42	Case No.:51/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

43	Case No.:54/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00397/AM17/	RLA File :05/24/040/00404/AM17/	Lic.No/Date:0510400554 30.11.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

44	Case No.:61/20/84-ALC3/2016	Party Name:LINK UP TEXTILES LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00404/AM17/	RLA File :04/24/040/00156/AM17/	Lic.No/Date:0410162530 01.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the sketch, CAD/CAM and measurement chart of the product in this case. The case stands deferred for re-listing on 13.04.2017.				

45	Case No.:59/20/84-ALC3/2016	Party Name:EXEL SOURCING COMPANY,	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00402/AM17/	RLA File :32/24/040/00029/AM17/	Lic.No/Date:3210078045 02.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the sketch and measurement chart of the product in this case. The case stands deferred for re-listing on 13.04.2017.				

46	Case No.:25/22/84-ALC3/2016	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00431/AM17/	RLA File :02/24/040/00178/AM17/	Lic.No/Date:0210207182 07.12.2016	Defer Date: 13.04.2017
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP on 15.02.2017 to the firm to furnish the following information : i) Export wise import details ii) Complete calculation for requirement of raw materials duly certified by Chartered Engineer iii) To indicate separately quantity of each export item with accessories and without accessories. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.				

47	Case No.:58/20/84-ALC3/2016	Party Name:JAI COTTON	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00401/AM17/	RLA File :32/24/040/00030/AM17/	Lic.No/Date:3210078047 07.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 02.02.2017 to furnish the justification higher wastage and measurement chart of the product. Reply is not received from the firm so far. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.				

48	Case No.:27/22/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00433/AM17/	RLA File :05/24/040/00413/AM17/	Lic.No/Date:0510400683 08.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

49	Case No.:16/22/84-ALC3/2016	Party Name:K. JANAVI	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status: Approved
	HQ File :01/84/050/00422/AM17/	RLA File :05/23/040/00432/AM17/	Lic.No/Date:0510400705 09.12.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through				

the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing 1% wastage on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

50	Case No.:31/22/84-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00437/AM17/	RLA File :05/24/040/00439/AM17/	Lic.No/Date:0510400698 09.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

51	Case No.:18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith Sketch in this case. The case stands deferred for re-listing on 13.04.2017.				

52	Case No.:15/22/84-ALC3/2016	Party Name:ALPINE APPARELS PVT.LTD.	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00421/AM17/	RLA File :05/23/040/00428/AM17/	Lic.No/Date:0510400798 14.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith Sketch in this case. The case stands deferred for re-listing on 13.04.2017.				

53	Case No.:34/22/84-ALC3/2016	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00440/AM17/	RLA File :06/24/040/00029/AM17/	Lic.No/Date:0610038507 20.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

54	Case No.:26/22/84-ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00432/AM17/	RLA File :05/23/040/00454/AM17/	Lic.No/Date:0510400895 21.12.2016	Defer Date: 13.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM, Measurement Chart alongwith Sketch in this case. The case stands deferred for re-listing on 13.04.2017.

Case No.: 3/22/84-ALC3/2016	Party Name: SECURITY PRODUCTS PVT. LTD.	Meet No/Date: 24/84-ALC3/2016 23.02.2017	Status: Approved
HQ File :01/84/050/00409/AM17/	RLA File :03/95/040/00720/AM17/	Lic.No/Date:031081002 4 21.12.2016	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O No.7/67/2017-TSW dated 17.2.2017 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
1.	Security Thread with Magnetic Coating (90000 KM)	6822.00 (KGS)	1. UN 1210 Printing Ink COMAG 110S0045	575.120 KGS
			2. LUMILUX YELLOW GREEN CD 394	22.5206 KGS
			3. SCANNING COMPOIND SC-27	28.180 KGS
			4. METALLISED POLYESTER FLIM -10 MICRON	2922.540 KGS
			5. CLEAR POLYESTER FLIM-8 MICRON	4074.100 KGS
			6. SPOON HYV 200 ABS	Net to Net

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 8/22/84-ALC3/2016	Party Name: RICHA & CO	Meet No/Date: 24/84-ALC3/2016 23.02.2017	Status Withdrawn
HQ File :01/84/050/00414/AM17/	RLA File :05/24/040/00472/AM17/	Lic.No/Date:0510400911 22.12.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the norm has already been fixed by NC in its meeting No.22/84 dated 02.02.2017. Accordingly, Committee decided to withdrawn the case.

Case No.: 28/22/84-ALC3/2016	Party Name: PINNACLE CLOTHING CO.,	Meet No/Date: 24/84-ALC3/2016 23.02.2017	Status Deferred
HQ File :01/84/050/00434/AM17/	RLA File :05/24/040/00466/AM17/	Lic.No/Date:0510400973 28.12.2016	Defer Date: 13.04.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to ask the firm to furnish the CAD/CAM and Measurement Chart in this case. The case stands deferred for re-listing on 13.04.2017.

58	Case No.:7/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00413/AM17/	RLA File :05/24/040/00476/AM17/	Lic.No/Date:0510400978 28.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 07.03.2017 to furnish the justification for requirement of higher wastage alongwith sample in this case. The case stands deferred for re-listing on 13.04.2017.				

59	Case No.:39/22/84-ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00445/AM17/	RLA File :11/24/040/00003/AM17/	Lic.No/Date:1110028251 30.12.2016	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

60	Case No.:35/22/84-ALC3/2016	Party Name:RAHMAN INDUSTRIES LTD	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00441/AM17/	RLA File :06/24/040/00033/AM17/	Lic.No/Date:0610038523 02.01.2017	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

61	Case No.:14/22/84-ALC3/2016	Party Name:P.K.OVERSEAS	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00420/AM17/	RLA File :05/24/040/00488/AM17/	Lic.No/Date:0510401065 03.01.2017	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to send the application to DIPP also for their comments. The case stands deferred for re-listing on 13.04.2017				

62	Case No.:36/22/84-ALC3/2016	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
	HQ File :01/84/050/00442/AM17/	RLA File :06/24/040/00034/AM17/	Lic.No/Date:0610038524 03.01.2017	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

63	Case No.:38/22/84-ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD	Meet No/Date:24/84-ALC3/2016	Status Deferred
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		23.02.2017	
HQ File :01/84/050/00444/AM17/	RLA File :11/24/040/00004/AM17/	Lic.No/Date:1110028253 04.01.2017	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.			

	Case No.:11/22/84-ALC3/2016	Party Name:GAURAV INTERNATIONAL	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
64	HQ File :01/84/050/00417/AM17/	RLA File :05/23/040/00486/AM17/	Lic.No/Date:0510401086 04.01.2017	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

	Case No.:10/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:24/84-ALC3/2016 23.02.2017	Status Deferred
65	HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 13.04.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.				

(66)

Case No. 378	M/s. Loyal Textiles Mills Ltd.
NC Meeting No.24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No.01/84/050/00189/AM11
RA. F.No. 35/24/040/00020/AM11	
Re-fixation of norms against the Advance Authorization No. 3510030915 dated 14.07.2010.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for remove the GSM condition which was decided by NC in its meeting No. 30/84 dated 21.10.2010. NC decided to defer the case for re-listing on 13.04.2017.	

(67)

Case No. 379	M/s. JPM Exports Pvt. Ltd.
NC Meeting No. 24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No.01/84/50/00176/AM-16/DES-V
RA. F.No. 02/24/040/00085/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206023 dated 29.07.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 19.09.2016 to furnish the CAD and sample of the product. The reply is not received from the firm. NC decided to wait for their reply. The case stands deferred for re-listing on 13.04.2017.	

(68)

Case No. 380	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No. 24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Annual Advance Authorization No. 0510341894 dated 28.12.2012.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 02/84 dated 28.12.2012. NC decided to defer the case for re-listing on 13.04.2017.	

(69)

Case No.381	M/s. Shankar Packagings
NC Meeting No. 24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No. 01/84/050/00033/AM-17/DES-V
RA. F.No. 03/95/040/00905/AM16	
Modification of norms in respect of Advance Authorization No. 0310804041 dated 20.04.2016.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for amendment in input for items No. 9 viz Relevant UV Stabiliser Master Batch as 2% of Resin content in the Export Product which was decided by NC in its meeting 13/84 dated 29.09.2016 against the above said Adv. Authorisation. NC decided to defer the case for re-listing on 13.04.2017.	

(70)

Case No. 382	M/s. Loyal Textiles Mills Ltd.
NC Meeting No.24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No.01/84/050/00136/AM13
RA. F.No. 35/24/040/00003/AM13	
Re-fixation of norms against the Advance Authorization No. 3510038573 dated 15.06.2012	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for enhancement of ceiling from 14% to 26% for import of dyes and chemicals in input norms for export of Technical Fabric & Garment with Flame Retardant Finish against the above said Adv. Authorisation which was decided by NC in its meeting No. 49/AM14 dated 20.03.2014. NC decided to defer the case for re-listing on 13.04.2017.	

(71)

Case No. 383	M/s. Stand21 Exports (India) Pvt. Ltd.
NC Meeting No. 24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No.01/84/050/260/AM-12/DES-V
RA. F.No. 04/24/040/00218/AM12	
Fixation of norms for export product "Shoes (Full Shoes Mens) against the Advance Authorization No. 0410129701 dated 21.10.2011.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for fixation of norms as their case was rejected by NC in its meeting No. 37/84 dated 15.12.2011. Committee also observed that the case has been referred to DIPP on 02.02.2017 for examine /comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 13.04.2017.	

(72)

Case No.384	M/s. Amit Exports Pvt. Ltd.
NC Meeting No. 24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No. 01/84/050/419/AM-16/DES-V
RA F.No. 02/24/040/00179/AM16	
Fixation of norms for regularization of Adv. Licence No. 0210206430 dated 08.01.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 01.12.2016 through e.mail. to furnish the Style Nos and efficiency in the CAD of the product. The reply is not received from firm. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case. RA concern may take necessary action subject to compliance of other usual conditions.	

(73)

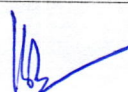
Case No. 385	M/s. Radnik Exports, New Delhi
NC Meeting No.24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No.01/84/171/294/AM17/DES-V
RA. F.No. 05/27/039/00025/AM14	
Fixation of norms for the export product "Ladies Top, made out of 100% Nylon knitted (net) fabric with cotton embroidery cuttable width 52", GSM 113+/-10% against the Annual Advance Authorization No. 0510374402 dated 24.12.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has been referred to DC(MSME) and TC, Noida for their comments. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(74)

Case No. 386	M/s. Radnik Exports, New Delhi
NC Meeting No.24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No.01/84/171/292/AM17/DES-V
RA. F.No. 05/27/039/00005/AM15	
Fixation of norms for the export product "Ladies Top, made out of 100% Polyester woven dyed fabric, width 56", GSM 115+/-10% against the Annual Advance Authorization No. 0510390128 dated 05.08.2014.	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the application has been referred to DC(MSME) and TC, Noida for their comments. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(75)

Case No. 387	M/s. Radnik Exports, New Delhi
NC Meeting No.24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No.01/84/171/293/AM17/DES-V
RA. F.No. 05/27/039/00026/AM14	



Fixation of norms for the export product (1) "other outer Garments Ladies Top (Style : Prem C Dafne) made out of 100% Polyester woven dyed fabric, width 57", GSM 105+/-10% and (2) Ladies Shorts (Style : Prem C Dafne) made out of 100% Polyester woven dyed fabric, width 57", GSM 105+/-10% against the Annual Advance Authorization No. 0510374417 dated 24.12.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers. Accordingly, Committee decided to ratify the norms as applied for by the firm in respect of the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(76)

Case No. 388	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 24/AM-17 dt. 23.02.2017 actually held on 09.03.2017	File No. 01/84/162/165/AM17/DES-V
Fixation of norms for export product "GENTS SHIRT FULL SLEEVE WITH HOOD MADE OF 100% COTTON YARN DYED WOVEN FABRIC GSM 145 (Tolerance + 0r - 10%), Style No. D3767068 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 03-03-2017 M/s. Shahi Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

(77)

Case No. 389	M/s. Citizen Technical Textile Pvt. Ltd.
NC Meeting No.24/AM-17 dt 23.02.2017 actually held on 09.03.2017	File No.01/84/050/067/AM17/DES-V
RA. F.No. 52/24/040/00003/AM17	
Fixation of norms against the Advance Authorization No. 5210041867 dated 21.04.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.01.2017 for re-open their above said Adv. Authorisation as the case was rejected by NC in its meeting No. 15/84 dated 21.04.2016. NC decided to defer the case for re-listing on 13.04.2017.	

(78)

Case No. 390	M/s. Richa Global Exports Pvt.Ltd.
NC Meeting No. 24/AM-17 dt. 23.02.2017 actually held on 09.03.2017	File No. 01/84/171/290/AM17/DES-V
Fabric Content changed to Ladies Romper 45% Cotton 51% Polyester 4% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/-10%) Style No. 442313 (2) Ladies Dress of 45% Cotton 51% Polyester 4% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/-10%) Style No. 442605 instead of (1) Ladies Romper of 48% Cotton 48% Polyester 2% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/- 10%) Style No. 442313 (2) Ladies Dress of 48% Cotton 48% Polyester 2% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/- 10%) Style No. 442605	
Decision: Vide their letter dated 04-03-2017 M/s. Richa Global Exports Pvt. Ltd. have requested to change the fabric content to Ladies Romper 45% Cotton 51% Polyester 4% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/-10%) Style No. 442313 (2) Ladies Dress of 45% Cotton 51% Polyester 4% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/-10%) Style No. 442605 instead of (1) Ladies Romper of 48% Cotton 48%	

Polyester 2% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/- 10%) Style No. 442313 (2) Ladies Dress of 48% Cotton 48% Polyester 2% Spandex Yarn Dyed Knitted Fabric GSM 180 (+/- 10%) Style No. 442605 under Special Advance Authorisation. The case was earlier considered and fixed the input output norms in the Norms Committee Meeting No. 23/AM17 dated 16-02-2017 actually held on 02-03-2017. Committee re-considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee agreed with the request of the firm and approved the input output norms as per details mentioned above. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(79)

Case No. 391	M/s Shahi Exports Pvt. Ltd.
NC Meeting No. 24/AM-17 dt. 23.02.2017 actually held on 09.03.2017	File No. 01/84/162/167/AM17/DES-V
Fixation of norms for export product Mens Trouser Made of 100% Nylon Dyed PU Coated Woven Fabric GSM 114 (Tolerance + or – 10%) Style No. WM8008 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 07.03.2017 M/s. Shahi Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

(80)

Case No. 392	M/s. Shahi Exports (P) Ltd.
NC Meeting No. 24/AM-17 dt. 23.02.2017 actually held on 09.03.2017	File No. 01/84/162/162/AM17/DES-V
Fixation of norms for export product(1) Girls Dress (Style No. CX8-7169517 made of 100% Cotton Woven Dyed Fabric GSM 220 (Tolerance + Or – 10%) (2) Babies Garment (Dress) Style No. CT8-7169572 Made of 100% Cotton Woven Dyed Fabric GSM 220 (Tolerance + Or – 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 03.03.2017 M/s. Shahi Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

(81)

Case No. 393	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No. 24/AM-17 dt. 23.02.2017 actually held on 09.03.2017	File No. 01/84/162/161/AM17/DES-V
Fixation of norms for export product Ladies Shirt (Full Sleeve) Style No. RM8 7685054 Made of 100% Cotton Woven Yarn Dyed Fabric GSM 110 (Tolerance + Or – 10%) against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	

Decision: Vide their letter dated 03-03-2017 M/s. Shahi Exports Pvt. Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

(82)

Case No. 394	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 24/AM-17 dt. 23.02.2017 actually held on 09.03.2017	File No. 01/84/171/295/AM17/DES-V
Fixation of norms for export product (1) Ladies Top Made of 100% Polyester Dyed Woven Fabric GSM 125(+/-10%) along with Indian Fabric Style No. 442704 (2) Ladies Top of 100% Polyester Dyed Woven Fabric GSM 125 (+/- 10%) along with Indian Fabric Style No.442558 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 04.03.2017 M/s. Richa Global Exports (P) Ltd. have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	

(83)

Case No. 395	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 24/AM-17 dt. 23.02.2017 actually held on 09.03.2017	File No. 01/84/171/296/AM17/DES-V
Fixation of norms for export product (1) Ladies Shorts of 98% Cotton 2% Spandex Dyed Woven Fabric GSM 215 (+/-10%) Style No.7269530, 7279530, 7289530 (2) Ladies Shorts of 98% Cotton 2% Spandex Bleached Woven Fabric GSM 215 (+/-10%) Style No. 7269530, 7279530 against Special Advance Authorisation Scheme as per provision of para 4.04 (a) (1) of FTP-2015-2020.	
Decision: Vide their letter dated 07.03.2017 M/s. Richa Global Exports Pvt. Ltd have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. As per CAD/CAM and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.	
GSM should match in import and export.	